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23.10.2002

Hon'ble Mr. Sarveswar Jha, A.M.

Hon'ble Mrs. Meera Chhibber, J.M.

Shri Komal Mehrotra, appearing on behalf of the Shri Arvind Kumar, learned counsel for the applicant seeks adjournment for 2 weeks to be able to file rejoinder to the Counter Affidavit. It transpires that he received the Counter Affidavit in the year 1996 itself. It is quite amazing that the applicant has not been able to file rejoinder affidavit for a long period of 5 years. This adjournment is being given to enable him to file rejoinder by way of last chance. In the event, the case will be decided on the basis of material available on record. *Disch on 25/11/02. B*

⊕ to file his rejoinder by the next date of hearing

*of his failure*

*[Signature]*  
J.M.

*[Signature]*  
A.M.

O.A.  
R.A. not filed  
copies.  
20-11-02.

shukla/-  
25.11.02

Hon. Mr. S. Dayal, AM.  
Hon. Mr. A.K. Bhatnagar, JM.

Shri Arvind ~~Kumar~~ Kumar learned counsel for the applicant states that he has no instruction from the applicant in this O.A. The O.A. is therefore dismissed for want of prosecution on the part of the applicant. No order as to costs.

*[Signature]*  
JM.

*[Signature]*  
AM.

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